

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KGS Developers Limited
2.	Date of incorporation of corporate debtor	30/11/1974
3.	Authority under which corporate debtor is incorporated / registered	ROC - Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31909TN1974PLC006798
5.	Address of the registered office and principal office (if any) of corporate debtor	No.63, Kamaraj Avenue First street, Adyar Chennai – 600020 Tamil Nadu
6.	Insolvency commencement date in respect of corporate debtor	Order Delivered on 18 th December, 2019 (Copy of order received on 19 th December, 2019)
7.	Estimated date of closure of insolvency resolution process	15 th June, 2020 (Being 180 day from commencement of CIRP)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anil Kumar Khicha IBBI/IPA-001/IP-P00422/2017-2018/10745
9.	Address and e-mail of the interim resolution professional, as registered with the Board	6 FF, 1st Floor, Golden Enclave, 184, Poonamallee High Road, Kilpauk, Chennai-600010. Email: KNPCHENNAI@GMAIL.COM
10.	Address and e-mail to be used for correspondence with the interim resolution professional	6 FF, 1st Floor, Golden Enclave, 184, Poonamallee High Road, Kilpauk, Chennai-600010. Email: KGS@AAAINSOLVENCY.COM
11.	Last date for submission of claims	2 nd January, 2020 (i.e. 14 days from the date of appointment of IRP by the NCLT)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): A. Unsecured Financial Creditors B. Home Buyers



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Class A. Unsecured Financial Creditors 1. Mr. K Sivalingam IBBI/IPA-001/IP-P-01597/2018-2019/12430 2. Mr. S Palaniappan IBBI/IPA-001/IP-P00730/2017-2018/11207 3. Mr. Radhakrishnan Dharmarajan IBBI/IPA-001/IP-P00508/2017-2018/10909 Class B. Home Buyers 1. Mr. V Sadhasivam IBBI/IPA-001/IP-P00958/2017-2018/11579 2. Mr. M Raguram IBBI/IPA-003/IP-N00072/2017-2018/10582 3. Mr. B Ramana Kumar IBBI/IPA-001/IP-P00657/2017-2018/11140
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Nil

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the KGS Developers Limited Delivered on 18th December, 2019 (Copy of order received on 19th December, 2019).

The creditors of KGS Developers Limited are hereby called upon to submit their claims with proof on or before **2nd January, 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Sd/-
Mr. Anil Kumar Khicha
Interim Resolution Professional
Registration Number: IBBI/IPA-001/IP-P00422/2017-2018 10745

Date: 21st December, 2019
Place: Chennai

